MR. DEPUTY CHAIRMAN: Are you withdrawing the Bill?

SHRI NRIPATI RANJAN CHOU-DHURY: Yes, Sir, I seek the permission of the House to withdraw the Bill.

MR. DEPUTY CHAIRMAN: The question is:

"That leave be granted to the mover to withdraw the Constitution (Amendment) Bill, 1974 (to amend articles 105 and 194)."

The motion was adopted.

SHRI NRIPATI RANJAN CHOU-, DHURY: Sir, I withdraw the Bill.

## THE CONSTITUTION (AMEND-MENT BILL, 1974

(new article 29A and omission of article 45)

SHRI NRIPATI RANJAN CHOU-DHURY (Assam): Sir, I beg to move:

"That the Bill further to amend the Constitution of India be taken into consideration."

Sir, this Bill seeks to insert a new article, article 29A, to incorporate the right to free and compulsory education for every citizen of India until he completes the age of 14 years and to omit article 45 from the Constitution. Sir, education is the basic need of a human being and it is widely accepted that the right to education, right to have education, should be a fundamental right which should not be devied to any human being. In our Constitution, Sir, a number of fundamental rights had been incorporated. But the right to education does not find a place therein. Naturally, the Minister will say that article 29 and article 45 give the right to education. But Sir, if we make a close study of these two articles, we will find that article 29(1) gives the right to the minorities in regard to the preservation of their culture, language, Then, article 29(2) gives the right of taking admission into educational institutions maintained by the State Governments or managed by other

individuals with the help of Government aid. Article 30 gives the right to the linguistic minorities for establishing and administering educational institutions of their choice. But, Sir, these two articles do not guarantee the right to education to every citizen for two reasons. Firstly, this provision in the Constitution does not make it obligatory for the Government to provide facilities for education every citizen. Again the vast majority of the people are either inclined to send their children schools or they do not have the means to send their boys to schools. Under the present provision, if there is a school, either maintained by State Government or receiving Government aid, one is not denied the right of admission into that educational institution, on the ground of sex caste. or religion orBut he to abide by the rules regulations and terms and conditions of that institution. So, this provision practically negates the rights of a vast majority of the people who cannot afford to send their children to these educational institutions which charge tuition fees and other fees from the students. Sir, in many places there are no schools at all where people could send their boys. Now, establishing of schools has been left to the pious wishes of the benevolent people. Here the Minister will take shelter under artile 45-Directive Principles of State Policy-and will say that there is the provision for free and compulsory education up to the age of 14 years. Sir, article 45 is not a mandatory article. The Directive Principles of State Policy are not justiciable, obligatory. It is only the wish of the framers of the Constitution that the State should behave in a certain manner and that wish is envisaged in the Directive Principles of State Policy, So, these are mere suggestions. Though in article 45 it is stated that State should endeavour to provide for free and compulsory education for all children until they complete the age of 14 years, this was never taken very seriously and implemented. And you know what has

[Shri Nripati Ranjan Choudhury] happened to all the provisions of the Directive Principles of State Policy. When there was an effort to give or attach more importance to the Directive Principles of State Policy, a tussle took place between the Fundamental Rights and the Directive Principles. Then came the question of the basic structure of the Constitution and after that what happened in this country all these days, we all have experienced that, it need not be explained. There is a quarrel between the Directive Principles of Fundamental Policy and the Rights. Sir, all thingsthese development, for social upliftment of Harijans, for eradication of inequalities—are provided in the Directive Principles of State Policy. Naturally, Sir, the qustion will come up as to what relation education has got with those thingsinequality of income, social injustice, etc. The relation is very much there because it is lack of education which is the root ccause of these inequalities in this country. The workers, farmers—not farmers because farmers are Mr. Charan Singh's people-the peasants, the Harijians, the Scheduled Castes, the Scheduled Tribes, other minority groups, all of them are disumited because they are uneduca-Because of lack of education they cannot unite to fight against inequalities. They cannot unite.

Sir, many Members of this House were participants in the freedom movement. They know it full well how the Zamindars stood in the way of establishing schools in villages, how they resisted the construction of roads in villages. It is this vested interest, both in the urban and rural society, which is opposed to the spread education. So by keeping the free and compulsory education up to the age of 14 years in the Directive Principles of State Policy-whatever tall talk or big programmes the Government may place before us-we have been listening to all these things for the last 30 years-nothing will come out, Eradication of illiteracy will be only on

paper. Some money may be spent, but that will be eaten up by certain middlemen. It will not reach the masses and it will not be able to eradicate illiteracy from among the masses. Therefore, if this is omitted from this thing and we give them the right to education, it will be justiciable. One can go to a court and obtain a degree. So only when we give them the right to education can we enforce whatever programme we have for educating the masses or for eradication of illiteracy.

During these days what has happened? What was the working of education? In this country, by education we mean, mainly, sending our boys to school. But Tagore never attended any school. Even then he could become Tagore. But in this country we have a colonial legacy. We have heard Dr. Chakrabarti talking about the IAS cadre. That is a British lagacy. And our present structure of education is again another colonial legacy. By education we mean sending our boys to school, then from primary school to high schools, then from high schools to higher secondary schools and then to colleges and university. This is education. Now there is another thinking in the world. Some thinkers in the line go to the length of saying, "End all schools, schools are dead. If you want to impart real education, do away with schools". In this country we spend all moneys on schools, colleges and universities. But the majority of people cannot send their boys to schools, because a poor man working in the fields in the village has to choose between sending his boy to the school and taking him to the field. He considers that taking his boy to fields is more profitable than sending them to the school. So the boy does not go to the school. Even if he sends his boy to the school, he cannot provide him the books, exercise books and the other paraphernalia that is required for sending a boy to school. He cannot provide the boy with all these things and, therefore, after 6 months or a year or two, he drops out.

So the problem of education in this country is not the problem of establishing schools, not the problem of boys who are studying in schools, colleges or universities, but the problem lies elsewhere, the problem of dropout school children.

Sir if we really mean proper education, if we really mean business where we think of eradication of illiteracy. we should not think in terms of schools or educational institutions but it should be something like schools, universal education func--tional literacy. Let the man in the field get his education in the field itself, in the factory, in the farm. Let them get it there, not in schools. So we long what did do? Definitely there were programmes of non-formal education. Not that Government never thought of non-formal education or functional literacy. Government something in that field also, rather they tried to do something, but all their efforts failed. Why? It was because implementation of the gramme for non-formal education and functional literacy programme mainly left to voluntary organisations. Officer at the district level had no proper organisation to supervise over the activities of the social education officers and also there was no proper supervision over the functioning of the organisations active in the field of eradication of illiteracy, Now what happens? Though some of the voluntary organisations did somewhat but because of paucity of funds, men and material, whatever the enthusiasm of a few workers they cannot do the job in a bigger way. So all these organisations are working in a localised manner in some pockets. But it is a big country not consisting of a few pockets here and there and the vast majority of the people are uneducated and illiterate. Therefore, the lem of education in this country is the problem drop-outs out of of school. So the Government come forward and take the responsibility of imparting education to all the

children or to every citizen, and that education must be free and compulsory. And for that this scheme must be taken up by the Government and implemented sincerely and seriously. This sincerity and seriousness come when we pass this Bill providing free and compulsory education up to 14 years, free from the directive It should principles of States policy. be brought about and not remain a pious wish only. Because we want to make it obligatory on the part of the Government it must be incorporated in the fundamental rights. Sir, only when we bring it there that it will be obligatory on the part of the Government. Now we cannot tell the Government that it is violating the Constitution. Though there is a provision there, we cannot tell them that. They are not violating the Constitution; they are not doing anything illegal; they are not doing anything unconsti-You cannot charge tutional. you cannot accuse them; you cannot take them to the court for not doing all these things. But if my amendment to add one more article-Article 29A—for the provision of free and compulsory education to every citizen up to 14 years of age is accepted and incorporated in the Fundamental Rights, then we can charge the Government of not providing free and compulsory education to every citizen. Sir, it is with this end in view that I move this Bill and I hope hon. Members will lend their support to this Bill and Government will also accept this amendment because nowadays the new Government also is talking eradicating illiteracy. If  $the_{\mathbf{v}}$ really sincere in what they say, then I believe they will accept this amendment and take the responsibility for eradicating illiteracy. Let them not say do this and do that or people are not coming forward, voluntary organisations are not coming forward, not many people are responding and so we cannot do anything. Take the responsibility of eradicating illiteracy. Chalk out a programme and ment it. And it is in order to put that obligation of giving education to the

[Shri Nripati Ranjan Choudhury] people on the shoulders of the Government that I move this Bill and I hope the House will support it.

With these words, Sir, I commend the Bill to the House.

The question was proposed.

SHRI NARASINGHA PRASAD NANDA (Orissa): Mr. Deputy Chairman, Sir, I share the anxiety of my hon, friend for the removal of illiteracy because I know that the object of education is unfoldment and flowering of the human personality. It is one of the basic needs of human life like the need for food, clothing and housing. Our demand for right to food, right to clothing, right to housing and right to work are more fundamental than this right to education, but it is also equally fundamental because it helps in the unfoldment of the human personality. But the question is whether the amendment sought to be made by my learned friend is to be accepted.

You will kindly see, Sir, that if we accept this amendment we will have to delete article 45 which comes under Part IV which deals with the Directive Principles of State Policy and include it in Part III which deals with Fundamental rights. Sir, this right to education, as I said, there are so many other rights which are fundamental and basic to human life. And the point is whether all those rights can be included in the chapter on Fundamental Rights. If it is so, then we will have a conglomeration of Fundamental Rights. Though they are unquestionable in law, we will conceive of a society where such a right can never be implemented and can never be exercised. Kindly see that. though it is included there—this right to education—it is not actually a right. Of course, it is included in the Directive Principles of State Policy under article 45. What is stat-"The State shall ended there is: eavour to provide, within a of ten years from the commencement

of this Constitution, for free and compulsory education for all children until they complete the age of fourteen years." And now it is sought to be provided in the chapter on Fundamental Rights by addition of a new article 29A. Sir, you will see that these Directive Principles of State Policy are not enforceable by the law courts, as is provided under article 37, "but the principles therein laid down are, nevertheless, fundamental in the governance of the country and it shall be the duty of the State apply these principles in making laws." Therefore, Sir, though it is not enforceable by any court, nevertheless, it is fundamental in the governance of the country.

Although we have not achieved free compulsory education for all children of 14 years of age even till now, though we fixed a target of 10 years, by which time we should have reached the target, I would submit, Sir, that by the year 1977 we succeeded in enrolling children between the age group of 6 to 11 years, in classes I to V, to the tune of 647.08 lakhs as against 191.55 lakhs in the year 1950-51. The percentage in this age group has increased from 42.6 to 83.9. The objective is to achieve a target of enrolment of 782.07 lakhs by the year 1978-79, which is 96 per cent enrolment in this age-group. fore, by the year 1978-79, of the age group 6 to 11 years, 96 per cent of the children would be admitted to various classes. So we have achieved a fair measure of success in the matter of giving elementary education to the students, since the enrolment in the year 1975-76 has been 83.9 per cent.

As regards the children in the age group of 11 to 14 years, the total enrolment  $i_{\rm H}$  classes VI to VIII in the year 1950-51 was 31.20 lakhs and in 1975-76 it was 159.37 lakhs. The percentage worked out in that age group increased from 12.7 to 36.9.

These I have shown to indicate that the effort of the State is there, be-

cause it is a part of the Directive Principles and it is fundamental to growth; for any type of growth in the country, education is fundamental because it helps in the removal of illiteracy, and it also helps in enabling the people to know the functioning of effective parliamentary democracy. Therefore, Sir, the effort is there. It is not that the Directive Principles of State Policy have been thrown the winds and they have not been implemented at all. Implementation is there. Efforts are there. As a matter of fact, in the Fifth Five-Year Plan the main programme under the head "Education" was "universalisation of free, compulsory elementary education". That was the first item of the programme. And in this process, they achieved 83.9 per cent result, and the achievement target by the end of 1978-79 was 96 per cent. Therefore, Sir, I just want to show that the importance of this matter is recognised by everybody. It is unfortunate that the importance that Japan gave education in the year 1968 and brought about a revolutionary change in the whole attitude of the Japanese Government, that importance we have not been able to give in this country. Out of the total outlay in the Fifth Five-Year Plan, we could provide only 3.3 per cent to education, of which elementary education gets Rs. 410 crores, which is 31.9 per cent of the total outlay meant for education. This indicates that we are not able to give as much as we should have given to education. And to that extent, I agree with my friend. But to argue that this right to education up to the age of 14 years should be included in the Chapter on Fundamental Rights is not only not practicable but it is also not enforceable in law. We have given so many rights under so many statutes to the citizens of the country. They cannot exercise rights. They cannot enforce rights.  $B_{y}$ the mere inclusion of a certain right under Part III. which deals with **Fundamental** Rights, the citizen does not automatically get education. The neces-

there. machinery must be sary be there. must Trained personnel Schools must be there. The necessary opportunity must be there. So many factors are there, which must be available to make it a complete success. But so far as the objective of universalising free and compulsory education up to the age of 14 years is concerned, there is no dispute at all. Sir, we cannot live without food. Can include it in the Chapter on Fundamental rights? Food is very essential. Without food nobody live. Everybody recognises that right. If somebody comes forward and says that since the right to food is essential and without food, nobody can live even for a day, we should include that right in the Chapter on Fundamental Rights, what will happen? Similarly we require clothing in a civilised society. We cannot do without clothing. Clothing is an essential need of human life. Therefore, somebody may come forward and argue that it should be included in the Chapter on Fundament Rights. Similarly housing is essential. You need some roof or shelter under which you can live. So these are fundamental things, but they are fundamental in the governance of the country. The State must keep before it these very basic, broad objectives and try to achieve these objectives. without making them enforceable under the law. I share the sentiment of Mr. N. R. Choudhury that greater emphasis should be given to education and the earliest opportunity should be availed of to implement the spirit behind article 45 of the Constitution. But it should really be fundamental governance of the country. Therefore, I would very respectfully submit that by transferring this principle from Part IV to Part III of the Constitution, we may create greater legal complications rather than really help in the eradication of illiteracy. Thank you.

SHRI U. K. LAKSHMANA GOWDA (Karnataka): Sir, I will be brief. I have heard Mr. Choudhury on this subject. It is really a very good thing that my friend, Mr. Choudhury has

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[Shri U. K. Lakshmana Gowda]

moved this Bill at least to focus attention on this very important matter of providing primary education children up to the age of 14 throughout the country. Here I am more included to agree with Mr. Nanda than with Mr. Choudhury. Mr.dhury's point has been that once you take it away from the Directive Principles and bring it under Fundamental Rights it immediately becomes justiciable and then if it is not implemented you can go to the court or by some other measure you can make people enforce it immediately. I think in the present context of things it is not possible to do that. Here I would like to mention that their own party brought the 42nd Amendment and they said that the Directive Principles should have precedence over the Fundamental Rights. And my friend was very much aware of this thing. I cannot understand why at that time he did not ask for amending the Constitution to introduce Article 29A...

SHRI NRIPATI RANJAN DHURY: The Bill was moved in 1974 and it is being discussed in 1977.

SHRI U. K. LAKSHMANA GOWDA: I know. After that Mr. Chitta Basu also moved it. He was a very vocal and important member of his party. It would have been very interesting if this had been done at that time. Anyway he did not do it at that time. I am happy we are discussing it now. Sir, I am inclined to agree with Mr. Nanda. There are so many things. There have been suggestions to make right to work as another fundamental right. The enormous difficulty is this. There are 40 million people unemployed. The moment you say right to work is a fundamental right, you will have to open employment doors to 40 million people. Already you are worried about payment of bonus, minimum wages or living wages to the people who are presently working. So it is not a practical Otherwise, this will be proposition. another provision which will go un-

implemented. Then, he says in the Financial Memorandum that the expense will be Rs. 25 crores. I think it is a great underestimation, because once you start providing it as a fundamental right, as has been mentioned by Mr. Nanda, a host of other things have to be provided. And then wno is the implementing authority? It is the States who have to implement it. The principle of providing universal education up to the age of 14 is completely acceptable. I do not think anybody can oppose it. In fact it is unfortunate that what was put in the Article 45 that the Constitution in State shall endeavour to provide universal education up to the age of 14 has not been implemented within the Therefore, we can time stipulated. understand the difficulty involved. My friend, Mr. Nanda, spoke about the efforts which have been made. I do not say I am satisfied with the efforts. I only say that more efforts should be made in that direction and we must see that primary education is provided. So far as rural illiteracy is concerned, the greatest problem is this. Children read up to the first or the second or the third standard and then due to economic difficulties give up schooling. Children of 9-10 years age belonging to the peasant families, the landless agricultural labourers, have to assist their families, and unless they go back and help their parents in their work, it will be economically very difficult for the families to make both ends meet. Thus after second or third standard the children their schools and their illiteracy continues. The problem is therefore not only social; it is also socio-economic. Unless some efforts are made to solve this problem, whatever punitive measures you impose, they are not going to get results. In my own State if you do not send children between 6 and 11 to the school, there is a cerpunishment. There is a penal clause. But has it been enforced? Is it possible to enforce it? No. I know from personal experience, in our plantations children go to the school up to the third standard and by that

time if there is a provision that children of 12 can be employed, immediately those children are taken away from the school and put on job because it means an additional source of income to the family. In these difficult days when cost of living is going up everyday, additional employment for the family becomes a necessity economically. So these problems to be tackled It is not as if by just putting this into the Fundamental Rights chapter we will be able to solve the problem. I am very much in favour of more emphasis being given to this and I would like the Central Government, as Shri Choudhury suggested, to draw up schemes, have discussions with the State Governments spend more money. The amount of money proposed to be spent on this in the Fifth Plan is about 3½ cent and with this it will not be possible to provide primary tion even upto the age of fourteen. Therefore more emphasis should be laid on this. I am one of those who believe that unless the Centre has more power and authority in the enforcement of education, this going to be very difficult. Then the other subject will come up whether education should be with the Centre or with the States or it should be in the Concurrent List. I would not like to take more time. I will certainly lend my support to the principle that free and universal education should be provided to the children upto the age of fourteen. I am not in favour of transferring the whole thing from article 45 of the Directive Principles to the Fundamental Rights chapter which we may not be in a position to enforce. With these words, I conclude.

[The Vice-Chairman (Shri U. K. Lakshmana Gowda) in the Chair].

श्री महादेव प्रसाद वर्मा (उत्तर प्रदेश):
उपसभाध्यक्ष ग्होदय, मैं इस बात पर प्रकाश
डालना चाहता हं, उसको कोशिश करूंगा
कि क्यों यह नहीं हुम्रा भ्रौर ग्राइन्दा क्या
हो सकता है। क्यों नहीं हुम्ना ? मुझे याद है

1947 की म्राजादी के समय सारे देश के नेताग्रों के दिमाग में ग्रीर उस समय की जो कांग्रेस पार्टी थी उसके दिमाग में था कि हम 15, 14 साल तक के बच्चों को श्रनिवार्य श्रौर नि:शुल्क शिक्षा दे देंगे श्रौर इसी लिये संविधान में उस का प्राविधान भी किया गया। मैं भ्राना चाहता हं इस बात पर कि क्यों नहीं हुग्रा। क्या यह बात है कि वह नहीं चाहते थे ? झठे ही इस को संविधान में रखा था। नहीं, ऐसा नहीं था । उस समय उनकी दिली इच्छा थी यह मैं जानता हूं। क्या इस के लिये रुपये की कमी पड़ी ? भी बात गलत है। ग्रादमी जिस काम को करना चाहता है उसके लिये उसको रुपये की कमी नहीं होती। फिर क्या चीज हुई मैं उस पर ही स्राना चाहता हूं। मुझे याद है सन् 1934-35 में मैं बनारस हिन्दू युनिवर्सिटी में था । वहां बनारस डिवीजन के एक इंस्पेक्टर थे। नाम मुझे याद नहीं श्रा रहा है। हिन्दुस्तानी थे। पूरे बनारस डिवीजन के इस्पेक्टर थे स्कूलों के ग्रौर मैं जव उसका स्मरण करता हूं तो मुझे ताज्जुब होता है कि 1936 से लेकर ग्राज तक हम ने क्या किया। मैं ग्रापको बतलाऊं कि बैच वना कर हम लोग गांवों में, स्कूलों मे, जूनियर स्कुलों में गये। देखा वथा कि हर एक प्राइमरी स्कूल एक जीवित संस्था था । जीवित संस्था इस मायने में कि किसी प्राइमरी स्कूल में जाने पर बिल्डिंग में कहीं कड़ा नहीं दिखाई देता था, कहीं गंदगी नही दिखाई देती थी श्रौर हर एक के सामने फुलवाड़ी लगी हुई थी और छोटा सा प्लाट होता था जिस पर वह तजुर्बा करते थे बच्चों को लेकर कि धान, गेहूँ, गन्ना, सब्जी ग्रादि कैसे उपजाई जाती है श्रचने ढंग से। उस समय ट्यूबवेल का सवाल नही था। सब से बड़ी चीज जो दिखाई पड़ी वह यह थी कि वच्चों मे ग्रौर उन के टीचरों में बड़ा जबरदस्त संबंध था । वच्चा किसी भी वर्ग का या किसी भी जाति का हो, ग्रगर वह स्कूल में ग्राया हुग्रा है तो बच्चे श्रीर टीचर में बाप बेटे जैसा संबंध हो जाता

## [श्री महादेव प्रसाद वर्मा]

था। इतना गहरा संबंध था ग्रौर बच्चे टीचरों को इतना प्यार करते थे, इतना लिहाज करते थे कि उस को याद कर ग्राज ताज्जुब होता है। ग्रीर ग्राज के बच्चों को देख कर हैरत होती है ? ग्राप स्कूल में जाय तो ऐसा मालम होता था कि गांव की जिन्दगी का एक नमूना है। जूनियर हाई स्कूलों में टाट, पट्टी, दरियां, कालीन, चरखे का काम श्रीर एग्रीकल्चर डवलप्ड स्थिति में थी। हर स्कुल एक छोटा मोटा कारखाना हो जाता था। हर बच्चा उस समय किसी न किसी चीज में माहिर होता था ग्रौर पढ़ाई-लिखाई के स्टैण्डर्ड में भी कोई कमी नहीं होती थी। एक बार महस्रा-डीह में एक जलसा हुन्ना। मैं तो नहीं समझता कि उतनी बढ़िया ड्रिल जो 7वीं ग्रीर 8वी क्लास के बच्चों ने दिखाई उस तरह की कभी देखने को मिली । गरीव बच्चों के लियं उन्होंने ड्रेस भी कैसी कर दी कि धोती अवसर गांव में पहनी जाती है, उसी धोती ग्रौर कमीज से ऐसी बढिया ड़ेस बना दी ग्रीर बच्चों के लिए भी ऐसी साड़ी की ड़ेस तैयार कर दी कि देखते ही बनता था । वह श्रादमी म्राजादी होते ही जो पहली प्राविंशियल गवर्नमेंट बनी सन् 1937 में यु० पी० में उसके एक साल में उसकी मौत हो गई। मैं उसको उत्तर प्रदेश का एक बहुत बड़ा दुर्भाग्य मानता हूं । फिर किसी के दिमाग में वह चीज ग्राई नहीं। सबसे बड़ी चीज यह है कि उन स्कूलो में मास्टरों को किसी भी स्थिति में भ्रपने घर से खर्चाभी नहीं लेना पड़ता था । खाने पीने का कोई उनको नहीं लाना पड़ता था । मां-बाप उनको इतना प्रसन्न रखते थे कि उनके घर में कोई भी फंक्शन हो, शादी-व्याह हो तो बच्चे के घर से जब तक उसके यहां खाने-पीने का राशन न पहुंच जाय तब तक मां-बाप को चैन नहीं होती थी। शादी-

विवाह या कुछ भी ग्रवसर हो मास्टर का पहला स्थान होता था ।

श्रीमन्, ग्राप कानून से, पैसे से इस देश को ऐजुकेशन नहीं दे सकते । सबसे बड़ी मुसीबत जो पैदा हो गई है वह यह है कि इस देश के लिए, इस देश के बच्चों के लिए किसी के दिल में प्यार नहीं रह गया है। बगैर इस प्यार को पैदा किए हये श्राप बच्चों को सम्भाल नहीं सकते। सबसे बड़ी भूल यह है कि ग्राय चाहे सारा पैसा लगा दें, जब तक दिल लगाकर 🦼 उन बच्चों को उठाने वाला कोई न हो तब तक ग्राप जैसे ग्रौर डिपार्टमेंट में देख रहे हैं सारा पैसा व्यय हो जाएगा । 30 साल की म्राजादी के बाद जो दुर्दशा गांवों के स्कूलों की भ्राज देखने को मिलती है वह श्रंग्रेजी जमाने में नहीं थी। स्कूल का हर टीचर, हर बच्चा उसको साफ सूथरा रखने में, उसकी मरम्मत करने में गांव से खपरैल, नरिया ग्रौर बांस मगाकर उसको साफ-सथरा रखना श्रपना फर्ज समझता था । म्राज म्रापने ऐसी फिजां पैदा कर दी कि जो कुछ सरकार से मिले उसको ले लेने में ही वह अपना फर्ज समझता है। श्रीमन् हम लोग जब स्कूलों में पढ़ते थे, तो हमारे पंडित जी ने हमें बताया था---

> 'विद्या ददाति विनयम्, विनयाज्याति पात्रताम् ।

स्रर्थात् विद्या विनय देती है । स्वभाव में सिंहण्णुता स्रौर विनय उसको मिलती है स्रौर विनय से उसको पावता मिलती है, समाज में स्थान पाने का स्रधिकार मिलता है।

> पात्रत्वत् ततो धनम्, धनात् धर्मम् ततः सुखम् ।

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उस पावता से वह धन पाने का अधिकारी होता है स्रौर उस धन से, उस धन का उपयोग वह ग्रपने कर्तव्यों का पालन करने में करता है। यही उसका लक्ष्य था।

म्रभी बैठे बैठे मैं सोच रहा था कि ग्राज तो वह उलट हो गया शिक्षा की ग्रवस्था ग्राज उलट गई---

> "विद्या ददाति श्रविनयम्, श्रविनयात् वाति धूर्तात्"

श्चर्थात विद्या से ग्रविनय मिलती है ग्रौर 🌌 ग्रविनय से धुर्तता मिलती है।

"धुर्तत्वान् ततो धनम् धनाहर्म उत्पीड़न

धन कमाने की धूर्तता ही एक रास्ता रह मया है ग्रौर धन से ग्रधर्म का रास्ता खुल गया है । ग्राज चाहे गांवों में कहीं चले जायें, 1 लड़के कहीं पर बैठ गये, किसी ट्रेन में या बस में तो सारे के सारे लोग त्र्यातंकित हो गये । लोग भगवान से प्रार्थना करते हैं कि कब उनसे पिंड छूटेगा । गाडी चल पाएगी या नहीं ग्रथवा बस चल पाएगी या नहीं । इस प्रकार का वातावरण पैदा हो गया है । इसलिए कौन जिम्मे-दार है ? ग्राब हर ग्रादमी चाहता है ग्रौर पढ़ा-लिखा ग्रादमी भी चाहता है कि किसी तरह से समाज में रोटी कमाई जाय ग्रौर समाज को लूटा जाय । देश ग्रौर समाज का फायदा कोई नहीं सोचता है । हमने समाज ग्रौर राष्ट्र को जो रचनात्मक शिक्षा देने का वायदा किया था वह हम ग्रभी तक नहीं कर पाये हैं । ग्राज मैं पूछना चाहता हूं कि पढ़ा-लिखा श्रादमी समाज को क्या देता है ? चाहे डाक्टर हो, वकील हो, सरकारी नौकर हो,चाहे नेता हो या मजदूर हो, सब जनता से कुछ लेने के चक्कर में रहते हैं । समाज की भलाई के लिए उनका कोई कांद्रीब्यूशन नहीं होता है । ऐसी स्थिति में जब 14 साल तक के बच्चों के लिये ग्रनिवार्य शिक्षा की बात सोची जाती है तो उसके साथ वर्त-मान स्थिति का कोई तुक नहीं बैठता है। म्राप जानते है कि हमारे देश में गांधी जी ने बेसिक शिक्षा पर जोर दिया था । मैं समझता हूं कि इस देश में पहला प्रफारेन्स काटेज इंडस्ट्रीज को, दूसरा पफारेन्स स्माल स्केल इंडस्ट्रीज को ग्रौर तीसरा प्रफारेन्स बिग इंडस्ट्रीज को देना पड़ेगा । सबसे पहले हमें बुनियादी तौर पर यह सोचना चाहिये कि इस देश में जनसंख्या बहुत ज्यादा है। सब लोगों को रोजी-रोटी देने के लिए स्रापको ये रास्ते स्रपनाने पड़ेंगे । गांधी जी कोई पागल नहीं थे । जब उन्होंने बेसिक शिक्षा की बात कही थी तब उनके दिमाग में समग्र ममाज के कल्याण की बात थी। उनका विचार था कि बेसिक शिक्षा के ग्राधार पर ही हमारे बच्चे समाज के लिए उपयोगी हो सकते हैं । उनका कहना था कि ग्रगर बच्चे के ग्रन्दर किएटिव जिनियस होगी, रचनात्मक प्रवृत्ति होगी तो वह किसी भी जगह जाएगा हमेशा समाज श्रीर देश की सेवा की बात सोचेगा और ये शक्तियां उसको समाज सेवा की तरफ प्रेरित करेंगी। यह केवल रोजी या रोटी का ही सवाल नहीं है। गांधी जी की यह कल्पना थी कि हम भ्रपने देश मे भ्रच्छे नागरिक पैदा कर सकें ताकि उन्हें ग्रगर खती भी करनी पडे तो ग्रच्छी खेती भी कर सकें ग्रार दरी भी बुन सकें । उसके ग्रन्दर राष्ट्र श्रौर समाज की सेवा करने का विश्वास पैदा हो । जब मैं एम० ए० मेथ। तो मैने उस इंस्पेक्टर साहब से पूछा कि जूनियर हाई स्कूल तक बुनियादी शिक्षा की बात तो ग्रापकी समझ मे ग्राती है । उन्होंने साफ शब्दों में कहा था कि श्रगर जुनियर हाई स्कूल तक बच्चों को बेसिक शिक्षा की ट्रेनिंग दी जाती है श्रीर उनको छोटे-मोटे उद्योग धन्धों की तरफ लगाया जाता है तो वे लोग समाज के लिए उपयोगी सिद्ध हो सकते हैं । भ्राज हमारी यूनिवर्सिटी [श्री महादेव प्रसाद वर्मा]
की शिक्षा का समाज के लिए क्या उपयोग है ? जब तक हमारे देश की शिक्षा
रचनात्मक नहीं होगी तब तक हमारी
समस्यायें हल नहीं हो सकती है ।

यह सिद्धान्तः सही है कि सब हे लिए शिक्षा का प्रबन्ध होना चाहिये ग्रौर संवि-धान मे संशोधन करके या डायरेक्टिव प्रिंसिपल में संशोधन करके पूर्ण रूप से इसको लागू किया जाना चाहिये । लेकिन इस देश मे जो ग्रहम मसले है उनकी तरफ भी ध्यान दिया जाना चाहिये। मैं मानता हुं कि इस देश के 14 वर्ष तक के बच्चों को मुफ्त ग्रौर ग्रनिवार्य शिक्षा मिलनी चाहिये । लेकिन इस बात को भी भुलाया नहीं जाना चाहिये कि इस बारे में कुछ व्यवहारिक कठिनाइयां है। कठिनाइयां ऐसी है जिनके होते हुये इस बात की लागु करना बहुत कठिन होगा। स्राप जानते है कि हम बेसिक शिक्षा से इन्हीं कठिनाइयो के कारण दूर हटे श्रौर इसी प्रकार की दूसरी चीजों को भी लागू नहीं कर सके । एक तरह से हमने उनका शोषण कर दिया । हमारे देश में राज-नीतिक नेता इन्ही बातों के बल पर पल रहे है ग्रौर पार्टियां भी इन्ही बातों पर पल रही हैं ग्रौर मास्टरों का यह हाल है कि वे रात-दिन एक ही चीज सोचते हैं। बच्चों के ऊपर उनका कोई लगाव नहीं रह गया है । मैं एक मिसाल दे दूं । उससे ग्रापको पता चलेगा कि ग्रध्यापक क्या थे। सन 1921 ईस्वी मे गांधी जी का म्रान्दोलन चल रहा था । हमारे प्रताप-गढ में बाबा रामचन्द्र जी थे, जिनका जिक्र पंडित जवाहरलाल नेहरू ने ग्रपनी पुस्तक में भी किया है । वह गिरफ्तार हुए । मैं उस समय वहां एक जूनियर हाई स्कूल, जिसे भिडिल स्कूल कहते हैं, में 5वे दर्जे का विधार्थी था । जब बाबा गिरफ्तार हो

गये तो हम लोगों को कुछ पता नहीं था । सिर्फ यह पता था कि महात्मा गांधी हैं श्रौर उनके चेले बाबा रामचन्द्र है, जो इस<sup>-</sup> देश से म्रंग्रेजों को हटाना चाहते हैं। म्रौर क्या है, हमे पता नहीं था । लेकिन बाबा जब गिरफ्तार हुये ग्रौर स्टेशन पर लाकर ट्रेन मे बैठा दिए गए, तो हजारों हजार<sup>ः</sup> श्रादमी ट्रेन के सामने लेट गये ग्रौर हम**े** बच्चे भी उसके सामने पहुंच गये । एक श्रंग्रेज कैंप्टेन, वह बेचारा हाथ जोड़ते हुये सबसे विनती कर कर रहा था कि छोड़ दो बाबा का कोई नुकसान नहीं होगा। वह 🚽 जेल से छूट जायेगा । पर किसी ने नहीं सुना । भीड़ में किसी ने पत्थर उठाकर मार दिया जोकि उसके सिर पर लगा, सिर फट गया, खून बहने लगा । नतीजा<sup>-</sup> यह हुम्रा कि वहां जो म्रधिकारी थे, उन्होंने गोली चलाने का भ्रादेश दे दिया ।' गोली चल गई, धुंग्रांधार गोली चली 🗗 श्राप इसे पागलपन कहिये या कुछ कहिये कि हम 10-5 लड़के जो थे वह चले श्रा रहे थे गोली की तरफ । क्या होगा? गोली का नतीजा क्या होगा हम लोगों को माल्म नही था। (Time bell rings)। भागे भागे कुछ व्यक्ति मास्टर जी के पास गये । जैसे ही उन्होंने यह सूना वहां भ्राये भ्रौर ठीक गोली जहां चल रही थी, घुस गये **ग्रौर हम लोगों को पकड़ लिया ग्रौर** हमारी गरदन पकड कर दो-दो थप्पड मार कर हमें बाहर घसीट ले गये । क्या कोई मास्टर यह भ्राज कर सकता है ? क्या बच्चों के प्रति इतना ख्याल हो सकता है? तो भ्रापको सारी दृष्टिकोण बदलना होगा। मैं फिर ग्रापसे कहता हूं कि इस देश में प्रान्तीयतावाद ने जातिवाद ने भाषावाद ने, साम्प्रदायवाद ने देश के प्यार को हमारे दिलों से उखाड़ कर फेंक दिया है। इसलिए बच्चों के प्रति, शिक्षा के प्रति श्रौर देश के प्रति हमारी कोई भावना नहीं रही । वरना इस विशाल देश में 30 साल की **ग्राजादी के बाद भी हम**े

14 साल तक के बच्चों को ठीक तालीम नहीं दे सके, तो यह नहीं होता । यह सम-झिये कि यह किसी दूसरे देश में नहीं हुआ है यह यहां हुआ है और यहां हो रहा है। तो मेरे कहने का मतलब यह है कि हमें शिक्षा के मामले मे अपना द्विटकोण बदलना होगा ग्रौर शिक्षा जैसी चीज को पार्टी-बन्दी से, चाहे यूनिवर्सिटी की शिक्षा हो भ्रौर वाहे प्राइमरी की शिक्षा हो, दूर रखना होगा ग्रौर पार्टी-बन्दी ग्रौर राज-नैतिक दल-बन्दी को पूरी तौर से श्रापको यहां से निकालना होगा, देश की खातिर। तभी श्राप इसको सोच सकेंगे कि कैसे श्राप इसको कर सकते है । वरना जो पार्टी पावर में ग्रायेगी, उधर के लोग गालियां देंगे ग्रीर इधर से गलत-सलत तर्क पेश करेंगे । यह होता रहा है, इसलिए इसकी तरफ ध्यान दिया जाना चाहिये। तो सबसे पहले चीज यह है कि अगर आप लोग , जो जिम्मेदार भ्रादमी हैं, नेता हैं ग्रीर पार्टी है, यह चाहते हैं कि देश को कल्याण हो तो इस शिक्षा की व्यवस्था को राजनीति के दखल से ऊपर कर दिया जाय । यह जितना ही शीघ्र ग्राप कर सकेंगे उतना ही देश का कल्याण होगा।

THE VICE-CHAIRMAN (SHRI U.K. LAKSHMANA GOWDA: Mr. Varma, you will have to wind up.

श्री महादेव प्रसाद वर्मा: मैंने जब शुरू किया था तो मैंने टाइम पूछा था तो मुझे जक्षाया नहीं गया । श्राप मुझे कृपया बता दोजिए कि मैं कितने मिनट में समाप्त कर दूं। मुझे सिर्फ 5 मिनट दिए जायें।

THE VICE-CHAIRMAN (SHRI U. K. LAKSHMANA GOWDA): You have exceeded your time. You can take one or two minutes more. There are four or five more speakers.

श्री महादेव प्रसाद वर्माः तो फिर मुझे विगेष कुछ नहीं कहना है, जब कि वक्त केवल दो मिनट हैं। मैं सिर्फ यह कहना चाहता हुं कि हमें ग्रपना दृष्टिकोण बदलना चाहिए ग्रौर शिक्षा को दलगत राजनीति से ऊपर कर दिया जाय श्रीर प्राइमरी स्टेज पर बेसिक शिक्षा को चलाने का भरपूर प्रयास किया जाय। मैं मानता हं कि अगर 8वीं तक बच्चों को इस प्रवृत्ति की तरफ मौड़ दिया जाय तो इतनी बड़ी लूट-खसोट की प्रवृत्ति नही रहेगी स्रौर समझेंगे कि हम देश को कुछ कन्ट्रीब्यूट कर सकते है। इसलिये यदि संभव हो तो 8वीं तक इस बात को भी सोचा जाय, इस विचारधारा में जिसमें ग्राप गांवों में इंडस्ट्री खोलना चाहते हैं, यह उसका एक ग्रंग हो। जाय ग्रौर बहत संभव है कि शिक्षा का मेन्टीनेंस, बर्चाभी स्कूल ग्रपना निकाल ले। बच्चों की तालीम भी होगी। इसमें सबसे बडी बात यह है कि ग्रगर बच्चा यह ममझेगा कि स्कल मेरा है उसकी मनोवृत्ति क्या होगी ? यदि वह स्कूल उत्पर एक खपडा रख देगा ग्रौर उसके बाद छप्पर डालकर छा देगा तो वह कभी यह नहीं देख सकेगा कि उसका स्कूल गिरे। लेकिन ग्रगर उसकी कोई जिम्मेदारी नहीं तो चाहे स्कूल गिरे या टूट जाय, उससे उसका कोई मतलब नहीं है। इसलिए उसके अन्दर उस स्कूल क प्रति प्यार न हो, उसको बढ़ाने की तरफ उसकी प्रवृत्ति न हो तो उसको तालीम भी व्यर्थ गई। स्रौर नागरिक भी नहीं बन पाएगा और स्कूल की तरककी नहीं हो पानी । इमिलए राजनीति से दर करिए । बैसिक तार्ताम को ग्राठवी तक ग्रनिवार्य करने की कोणिण कीजिए तब यह सपना 10-5 सालों में पूरा हो सकता।

4 P.M.

SHRI N. G. RANGA (Andhra Pradosh): Mr. Vice-Chairman, Sir, I am

JAN STAN STANKE STANKER

[Prof. N. G. Ranga]

very glad that Mr. Choudhury has brought this Bill before the House and thus given this opportunity to us all to think about this most essential thing but the most neglected aspect of our national duty and national service. If we look from purely legalistic and constitutional point of view, this Bill may not be suggesting the right solution to this great problem. But, Sir, as my friend freedom fighter, Mr. Varma, has just now suggested, this question of compulsory and free elementary education should be taken out of our party politics and taken up as an all-party problem, on a national basis and then developed into a national campaign in a time-bound manner. Recently, my hon, friends of the Janata Party were telling the country that within the next 5 or 10 years, they would try to eliminate illiteracy. I appreciated that declaration theirs. That kind of a determination also had, Sir, when we were formulating our Constitution. And in our great enthusiasm and passion this, we incorporated that item our Directive Principles as 45. But we have failed to achieve it. My hon. friend, Shri Choudhury, was telling us that we must have achieved total enlistment of our children up to 11 years of age by this time. But then, what happens to the other boys and girls between 11 and 14 Therefore, we could years of age? not succeed in any appreciable manner. It is no good saying that the Congress Government and the Congress Party failed. Some other party, some other leadership has only been busy finding fault with them. I myself left the Congress twice though I am one of the senior-most Congressyet living who have had the privilege of working with all our national leaders at all levels, from the village right up to the All-India Working Committee level. And I left Congress twice for various reasons, including this thing. I felt very pascionately about it, about the failure of my leader, our national leader, Pandit Jawaharlal Nehru, to give the

highest possible priority to the elimination of illiteracy in this country. But then, we have failed. Wno has not failed? Were not many of my friends sitting there or their fathers, Congressmen earlier. Indeed, father of my friend, the present Education Minister, was a great friend of mine and a respected colleague mine in the then Central Legislative Assembly. He was a great financier, a comrade and a colleague of no less a person than C. R. Das, B. C. Roy, and later on Subhas Babu. He was Prof. N. C. Chunder. And from that great family, the hon, present Education Minister comes. I am glad indeed that he has chosen this Ministry. He deserves it because he has been an educationist and also because he believes in the cultural development of our country. He has actively participated in various cultural activities of our national life from Bengal, from Calcutta. I have known these people for the past 35 years. Therefore, I want to congratulate him on having placed the highest priority on this aspect of our national duty so soon after he became the Education Minister. But, then, earlier Ministers were also equally sincere and serious. Maulana Kalam Azad was a great educationist from the Islamic cultural side. Humayun Kabir was also a educationist and a distinguished one from the university side. Yet, we all have failed. India has failed its children. Now it is time that we look upon this as a national responsibility, as a national problem and make a national effort as to how to do it, how to lift it. My hon, friend just now wisely said that we must make an effort to lift it from party-politics and squabbles place it at the level of the Rashtrapati. We should lift it above great swamis, the great archibishops. the great imams, above all the religious leaders and above all party squabbles struggles and rivalries. Under the chairmanship of the Rashtrapati, whoever be may be, let us constitute a committee or a commission, and, similarly, at the State

levels also, let us invoke the help of all our organisations which are now trying to cater to such social responsibility.

There used to be Girl Guides and Boy Scouts, the Y.M.C.A. Ramakrishna Mission and later the Bharat Sevak Samaj has also R.S.S. come. There is also the There are so many and then the great Arya Samaj organisation and various other organisations are there. addition to all of them, let us invoke the aid of the educated people who may be in any service from Defence right down to the Civil Service, and let us demand from these people ten days or fifteen days or whatever may be agreed Both at the Central level and at the State level let them come forward every year for that much of time and work for the eradication of illiteracy. If there is a campaign like that we can create a sense of competition amongst all these people. Bvamount of service that they render in this direction within the next five or ten years, they would come to be recognised by the people as a whole and by the leaders of all the political parties, as men of some significance, as social workers and as public workers. Therefore, they would deserves to be recognised by people leaders either in social affairs or in political affairs or in economic affairs. If we create an atmosphere of that kind, we would be able to have sufficient number of people in order to tackle this problem. If we do this we will get people whose number will run into tens of millions. Somebody may ask: why do we need so many people? We need even many more because this is a colossal problem. How many crores of people of this particular age group do we have in India and how many crores people enter this age-group year after year and decade after decade. these children have got to be educated. Not only have we to educate children. We have also to work for the eradication of adult illiteracy. As you yourself were good enough to say on account of the poverty of our people, the masses cannot afford to send their children to school beyond seven or eight years of age because they need the contribution of their labour. We have to tackle the problem of illiteracy of these young boys and girls, of these growing children this coming generation of children. We have to tackle this problem which cerns the masses. We need for that a mass of social workers. They are there in the country but only their services are not being invoked. can certainly use compulsion what can compulsion do? In order to ensure an enforce that compulsion, you would again need the officers, the inspectors, and so on. You would certainly need the supervisors and other inspectors. But more than that our gocial conscience has got to be developed. It can be developed even now. After all, our nation is not dead to social work, to patriotic work, to work of self-sacrifice. It is still alive. Our nation is capable of inciting, inspiring and persuading all these millions of social-minded people to come together and render service for the growing generation. But, an atmosphere has got to created for all this. That atmosphere can be created only when the Prime Minister and other Ministers on one side, the leaders of the opposition on this side and also all the other people in various spheres of life, with different approaches to social life, persuaded to come together, put their heads together, put their minds and hearts together and give priority to this particular venue of national service and render their service to these children of this growing generation. It is a shame on us that while Russia and China loaded with huge unmanageable populations have achieved literacy, complete universal literacy, within a period of 10 years or 20 years—and they were as poor as we were-we have not been able to achieve it till now. So, anyone who wishes to say to himself that he belongs to Mahatma Gandhi's generation and Mahatma Gandhi's coun[Shri N. G. Ranga]

try, would feel very unhappy at our failure. Our nation has failed our leaders have failed. Now at least, let us resolve in this House, and let through this message go out House as a whole and through our Ministers who are not so committed to mere party politics, that we are all keen in putting life to this Directive Principle, giving it life giving it strength and giving it force, so that it would come to be achieved and our nation would be able to say to itself that it has done its duty towards the children and the rising generation and towards all the people who are hankering and are hungry after this goal of education. Thank you.

SHRI N. H. KUMBHARE (Maharashtra): Sir, we must thank Shri Choudhuriji for giving us an opportunity to discuss this important sub-The suggestions contained in the Bill relates to the right of free and compulsory education up to the age of 14 years. It apepars that the Bill is of wider coverage in the sense that it does not restrict education only upto the level of primary education but it aims at providing opportunity to every student up the age of 14 years that he must be sent to the school and he should not be elsewhere. He should not get employment anywhere; he should not be engaged in any other work, he must be in the school up to the Unfortunately, age of 14 years. education has not been given its due importance. Earlier, in our Constitution, education was a State subject. But by the Forty-second Amendment to Constitution education been brought on the Concurrent List. Therefore, the Central Government is expected to have equal concern so far as the subject of education concerned. Now, in the first place, I would like to say that the time has come when we must examine depth as to now far we have able to eradicate illiteracy. Then, it will be possible to examine and provide education to the citizens up to the age of 14 years. We have to see

to what extent we have been able toeradicate illiteracy. Now, we have got figures to show that we have not been able to achieve our target. There is still lot of illiteracy. friend, Mr. Choudhury, has rightly pointed out the reasons for this. I have also been dealing with the society at the lower strata and I know that this is a fact. It is not that parents do not want to their children to schools. It is because of economic compulsion they are not in a position to send children to schools. though, in a family, both the mother and the father work, their earnings are so meagre that they are not able to sustain themselves with the result that they have to supplement their earnings by making their children work in the fields. This is the position now. Therefore, Sir, when we think of spread of education, we will also have to consider this important aspect as to how best we can make a family stand on its own legs, independently, so far as their earnings are concerned, and that they are in position to send their children to schools. Sir, as I said earlier. Constitution has not given due importance to the subject of education. If we examine the Constitutions of other countries we will find that the position is different. I would refer to our neighbouring country. Afghanistan. They have made a provision as regards education. It says:

"Education is the right of every Afghan and shall be provided free of charge by the State. The aim of the State in the sphere is to reach a stage where suitable facilities for education will be made available to all Afghans in accordance with the provisions of law."

The other part is important. It say:

"Government is obliged to prepare and implement the programme for balanced and universal education in Afghanistan. It is the duty of the State to guide and supervise education."

Therefore, Sir, what I am submitting is that, in other countries, two things have always been recognised as very fundamental. One is the right to work and the other is the right to education. Unfortunately, in country, we have not attached that importance to these very fundamental things for a citizen. So far as the right to work is concerned, it is incorporated in Chapter IV. It is only a Directive Principle of State Policy In respect of education also, we have put it Chapter IV and it has not been given the status of a fundamental It is true that with the change made in the Constitution, the Fundamental Rights will not be able to override the Directive Principles of State Policy. The Directive Principles State Policy will not have the same position which they had before the Constitution Forty-second Amendment. is the position. Therefore, this Bill is seeking to give the right to education the status of a fundamental right. I think this is the need of the day. It should be the concern of the Central Government. When we are having many commissions, I would suggest that it is hightime we appoint a commission on education to as to how best we can provide opportunity to all the citizens so that they can be in the schools up to the age of 14 years. So, Sir, my suggestion is that a commission should be set up to find out whether our country has reached a level of economic viability, whether we can provide so much of amount that will be required to provide for this universal education. This question can be gone into by the commission and if this done, it will be possible for us provide for this universal education.

I expect that the hon. Minister will give us the figures as to how the present position stands. We would expect from the hon. Minister to tell us, if the suggestion incorporated in the Bill is accepted, what shall be the additional burden on the Exchequer, and the hon. Minister should also tell

us whether under the present economic conditions, it will be possible for us to undertake this burden. If this aspect is examined, I do not think it will be difficult for the Government to accept this Bill.

With these words, Sir, I take my seat.

श्री रएकोर सिंह (हरियाणा): उप-सभाध्यक्ष जी, मैं इस विधेयक का समर्थन करने के लिए जड़ा हुआ हूं। इस सदन में इस समय हम दो ही सदस्य ऐसे बैंटे हैं जो संविधान सभा के सदस्य थे। रंगा जी और मैं। वैसे इस सदन के दो तीन सदस्य और भी हैं। हभारे नेता पंडित कमलापित जी भी संविधान सभा के सदस्य थे।

उपसभाध्यक्ष जी, जैसे श्रापने, जब श्राप बोल रहे थे वहां खडे होकर, ग्रापने कहा कि ग्रगर कांग्रेस पार्टी के सदस्य, खास तौर पर श्री नपतिरंजन चौधरी इसको इतना श्रावश्यक समझते थे तो जब संविधान में तब्दीली की गई तो उस वक्त क्यों नहीं कोशिश की गई। भ्राप भ्रच्छी तरह से जानते हैं कि भ्राप भी उस समय इस सदन के सदस्य थे। ग्रापको मालम है कि किन हालात में संविधान में हमने संशोधन किया था । राजनीतिक परिस्थिति कैसी थी इस देश में ग्रौर राजनीतिक परिस्थिति में शिक्षा का ख्याल कैसे रह सकता है ? वह तो स्वाभाविक बात थी कि उस वक्त यह ख्याल म्राही नहीं सकताथा। राजनीतिक परिस्थितियों से मुकाबला करने का ही ख्याल रहता है। तो अगर उस वक्त इसको संविधान के संशोधन में नहीं ला सके, 42वें, 41वें या उमसे पहले नहीं ला सके तो मैं समझता हं कि ग्रब हमको चुक नहीं करनी चाहिए।

जैसे भ्रापने भ्राणंका प्रकट की कि कितने पैसे लगेंगे। जब संविधान सभा बैठी थी तब तो देश भ्राजाद हुआ ही था भ्रौर उस वक्त

## [श्री रणशीर सिंह]

हमारे देण का बजट 1 हजार करोड रुपये साल का था। ब्राज तो हमारा बजट 10 हजार करोड के ऊपर है। तो उस वक्त की परिस्थितियों के मुताबिक ग्राप सोच सकते हैं कि संविधान के अन्तर्गत फंडामेंटल राइट्स के अन्दर इसको क्यों नहीं शामिल किया गया। लेकिन मैं मानता हं कि अगर उस वक्त भी कहीं सम्मिलित कर सकते तो कर देना चाहिए था ग्रौर देश में उसके मुताबिक तरक्की भी होती ग्रौर पालन भी होती। लेकिन ग्राज तो यह बहुत जरूरी है। ग्रभी श्रापने जिन्न किया कि जिस वन्त 12 साल का बच्चा हो जाता है तो उसे चाय के बागान में काम करने के लिए जाना होता है। उप-सभाध्यक्ष जी, कौन इस बात से इंकार करे कि बच्चे को काम बचपन से करना चाहिए। श्रीर जो देहात में पैदा होते हैं उनको तो बचपन से ही काम करना होता है। उन लोगों को बहुत ही सख्त हालत में, सर्दी ग्रीर गर्मी में हमेशा कुछ न कुछ काम करना पड़ता है। लेकिन यह तो सरकार का काम है कि ग्रगर कोई लडका या कोई ग्रादमी बागान में काम करने के लिए जाता है ग्रीर दिन में वहां पर काम करता है तो उसके लिए रात में शिक्षा प्राप्त करने का इंतजाम होना चाहिए । मैं समझता हं कि यह कोई नामुमिकन वात नहीं है। यह मुमनिक हो सकता है। ग्राज जब श्री नन्दा स्रांकड़े पेश कर रहे थे भ्रांकड़े पेश करते करते उनको शक हुआ कि संविधान में इसको शामिल करना चाहिए या नहीं। उन आंकड़ों से यह प्रतीत होता है 'कि अब तो इसमें कोई मुश्किल बात नहीं रह गई है। ग्राज ग्रपने देश की ग्राजादी के 30 साल बाद भी हम इस बात पर शक करें कि आर्थिक तौर पर हमारे अन्दर इतनी शक्ति है या नहीं, यह कोई उचित बात नहीं है। मैं समझता हूं कि यह एक तरह से अपने ऊपर अविश्वास प्रकट करना है और देश की शक्तियों पर ग्रविश्वास प्रकट करना है। हम ग्राज यह काम कर सकते हैं। इसके लिए 25 करोड़ रुपयों का खर्च नहीं होगा, 100 करोड रुपयों का खर्च होगा ।

श्री एन० एच० कुम्भारे : इसके लिए 200 करोड़ रुपये चाहिए ।

श्री रएाबीर सिंह : श्राज क जम ने में 200 करोड़ रुपयों की क्या गिनती है। उपसभाध्यक्ष जी, ग्राप जानते हैं कि हमने ढाई सौ करोड़ ग्रनाज के उपभोक्ताग्रों को सबसीडी देने में खर्च किये हैं। हमने ग्रनाज पैदा करने वालों को इतना कर्ज नही दिया । हम उपभोक्तात्रों को सबसीडी देते हैं। यह सोच का अन्तर है। इसमें पैसे की बात नहीं नहीं है। इसके ग्रलावा ग्राप यह भी जानते हैं कि हमारे देश में पढ़े-लिखों की बेकारी की भी एक बहुत बड़ी समस्या है। जैसा कि प्रिं सपल साहब ने कहा, मैं भी यह मानता हं कि हमारे शिक्षा के तरीके में गलती रही है ग्रीर शिक्षा देने का तरीका गलत रहा है । इसकी वजह से हमारे देश के अन्दर गड़बड़ी पैदा हुई। मैं तो यह भी मानता हं कि जनता पार्टी की जो क्रांति स्राज हमारे देश में स्राई है उसके पीछे भी इसका बहुत बड़ा हाथ है क्योंकि श्री जयप्रकाश नःरायण जी ने जो म्रान्दोलन **शुरू कया था वह पढ़ें-लिखे** बेकार लोगों के सहारे ग्रौर उसके कन्थों के दम पर ही किया था।

विधि, न्याय ग्रौर कम्पनी कार्य मंत्रालय में राज्य मंत्री (श्री नर्रासह ) : उस कांति को चला कर क्या ग्राप भी लाभ उठाना चाहते हैं ?

श्री रएाबीर सिंह: ऐसी बात नहीं है।
मैं तो 14 वर्ष के बच्चों की बात कह रहा हूं।
मैं 25-30 वर्ष के बच्चों की बात नहीं कह
रहा हूं। 14 वर्ष के बच्चे क्रांति नहीं ला सकते
हैं। हां, उनको सही रास्ते पर लाया जा
सकता है ग्रौर सरकार इसमें मदद कर सकती
है। इसी भावना से प्रेरित होकर गांधी जी

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ने बेमिक एजूकेशन की बात कही थी। मैं समझता हं कि बेसिक एजुकेशन ग्रगर हम इस देश में चलाते तो हमारे देश के अन्दर इतनी गलबड़ी नहीं होती । बेसिक एजूकेशन को किसने रोका, अगर हम इसके इतिहास में जायें तो यही पता चलेगा कि इन ग्रांकडे पश करने वालों ने ही इसको रोका । ये हिसाब या ग्रांकड़े पेश करने वाले बड़े खतरनाक होते है। चुंकि जो भाई ग्रांकड़े पेश करते हैं वे जितनी वृद्धिमानी दिखाते हैं उसमें श्रपने स्वार्थों को कभी नहीं भूलते हैं। वे ग्रपने निहित स्वार्थों के साथ भ्रांकड़े पेश करते हैं। एक तरफ तो चौधरी चरण सिह ग्रांकड़े बेण करते हैं ग्रौर दूसरी तरफ हमारे प्लांनिंग कमीशन के विशेषज्ञ स्रांकड़े पेश करते हैं। ये श्रांकड़े कहां तक दुरुस्त होते हैं, यह सब लोग जानते हैं। ग्रापका भी पेशा है श्रौर मेरा भी पेशा है, हम लोग सब खेती करते है। खेती में 70 फीसदी लोग लगे हुए हैं श्रौर देश में 50 फीसदी धन ये ही पैदा करते हैं, लेकिन हमारे नेशनेलाइज्ड बैंक बहुत कम पैसा किसानों को कर्ज के तौर पर देते हैं। हमारे देश में जो स्टेंट बैंक है, वह सरकार का बैंक है, लेकिन वह भी दूसरे लोगों को कर्ज देता है। किसानों की तरफ बहुत कम ध्यान देता है। उपसभाध्यक्ष जी, ग्रापको ज्ञान ही है कि 13 हजार करोड़ रुपये का नेशलाइज्ड वैंक लेन-देन करते हैं। 13 हजार करोड़ रुपये में से सिर्फ 1 हजार करोड़ है किसानों की तरक्को व बच्चों की शिक्षा के लिये देते है जोकि 10 फीसदी है। ग्राबादी में ये 70 फीसदी है श्रौर पैदावार में 50 फीसदी । परन्तु इंडस्ट्री पर सबसिडी दे दी लेकिन नहरों पर टैक्स जो है उसके लिये कह दिया जाता है कि राज्य सरकारों की मर्जी । चाहे किसान ग्रच्छी फसल बोने जा रहा है लेकिन उससे कर्जा वसूल होना चाहिए । चाहे खेती बोई जाय या नहीं बोई जाय। यह ग्रांकड़े का फेर है। यह सही है कि श्रांकड़ों के फेर में श्राकर कोई

नीति में बदल करना कोई समझ की बात नहीं है। ग्राज तो मैं मानता हं कि हम इसी दिशा में चल रहे हैं। इसके स्रलावा उपसभाध्यक्ष जी, हमने देश के ग्रन्दर एक ऐसा वक्त ला दिया। पहले जमाने में एक अनपढ़ आदमी काम चला सकता था । ग्राज तो सहयोगी सस्थायें हैं, वे अनपढ़ आदमी से अगुंठा लगवा लेती है ग्रौर लिख देती है कि 10 हजार रुपये कर्ज लिया वह 10 हजार रुपये पता नहीं कितनी जगह गड़बड़ है। ग्राज जो ग्रनपढ़ है, उसको ग्रपना काम चलाना मुश्किल है। म्राज तो उसकी लूट हो रही है। तो उस लट से उसको बचाने के लिये यह जरूरी है कि भविष्य के ग्रन्दर हमारे देश के ग्रन्दर कोई भी निरक्षर भट्टाचार्य न रहे, वह खत्म हों ग्राँर सबको ग्रक्षरों का ज्ञान कराया जाय। इसके लिये यह जरूरी है कि प्राथमिक शिक्षा मुक्त हो भ्रौर लाजिमी हो। यह बात जब तक संविधान में नहीं रखी जायेगी तब तक यह बात पूरी नहीं हो सकता है । इसका सब्त हिन्द्स्तान का पिछले 30 सालों का इतिहास है। प्रो० रगा साहब ने ऋौर ऋापने जो बातें कही, ऐसे सब लोगों का, सबका सहयोग लिया जा सकता है। अगर इसमें संविधान की कोई बात है तो सहयोग बन्द है, उसको ग्रब भी लिया जा सकता है तो प्रदेश सरकार का यह मामला बताया गया है लेकिन मैं यह मानता ह कि प्राथमिक शिक्षा जो है इसके लिये केन्द्रीय सरकार को मदद तो देनी चाहिए। प्राथमिक शिक्षा में के द्वीय सरकार का कोई दखल नहीं होना चाहिए । कोई तमिल, पढने वाला है, कोई तेलग् पढने वाला है कोई हिन्दी पहने वाला है, कोई उर्द पहने वाला है, तो यह राज्य के जिम्मे होना चाहिए, प्रदेशों के पास हो इसे रहना चाहिए 🕨 हां, केन्द्रीय सरकार के पास जो भ्राय है, उसके पास स्राय के स्रोत बहत सारे हैं, तो केन्द्रीय सरकार को इसके लिए पैसा दिल खोल कर देना चाहिए। 25 करोड़,

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श्री रणबीर सिंह]

50 करोड स्रौर 200 करोड़ रुपये की भदद केन्द्रीय सरकार की तरफ से होनी चाहिए।

म्राज मनपढ लोगों के साथ तगी होती है। इसलिये यह सरकार की जिम्मेदारी है कि वह यह न होने दे। सरकार का यह फर्ज हो जाता है, यह कर्तन्य हो जाता है कि वह उस ठगीको बन्द करेग्रीर देश के ग्रन्दर से ठगी बन्द हो, ठगों का रास्ता एके। इसके लिये यह जरूरी है कि हम वर्मा जी ने जैसा कहा कि हम अपनी शिक्षा में सुधार करें। लेकिन अनपढ़ हमारे देश में हैं, इसलिये नगी को बढावा भिलता है। यदि अनपढ देश के अन्दर होंगे तो यह होगा। इसलिपे हमारी केन्द्र की सरकार का सच से पहला फर्ज यह हो रा चाहिए कि देश के अन्दर कोई भी अनपढ न रहे। आप जानते हैं कि हमारे जनता पार्टी के भाई ऋान्ति का बडा नाम लाते हैं ग्रौर कहते हैं कि वह ऋान्ति लाए है। अगर कांग्रेंस को हराने का नाम ऋान्ति है तो मैं कृष्ट नहीं कह सकता हं। मगर ऋान्ति के माने ग्रगर ऋान्ति है तो जो तौर तरीके हमारे गलत रहे, जो तौर तरीके देश की तरक्की के रास्ते में रोट। बने ग्रीर जिनके कारण तरक्की नहीं हुई, तो उनको बदल कर ही क्यान्त होगी। वैसे तो चौधरी चरण सिंह जो की बात जो है कि देहात के बन्चे जो है उनको पहना चाहिए ...

VICE-CHAIRMAN (SHRI U. K. LAKSHMANA GOWDA): Please wind up.

श्री रएबीर सिंह : एक मिनट में समाप्त करता है।

तो मैं कहता हं कि अगर पंविधान में तल्दीली अगर कोई करनी है। जैसा आप जानते हैं हमारे प्रधान मंत्री श्री मोरारजी देसाई ने विरोधी दलों के नेताम्रो से बातचीत को है कि संविधान के ग्रन्दर कुछ तबदीलियां लाई जाएं। 42वां संशोधन जो हमने किया था उसमें कुल जनता पार्टी के सदम्यों

को इक्ष्तलाफ़ है। मुझे खुकी है कि हमारे शिक्षा मंत्री जी भी स्नागये है तो उनकी मार्फत क्योंकि उनकी प्रधान मंत्री तक बहत पहुच है. मैं यह निवेदन करना चाहता ह कि जहां स्राप संविधान में इतनी सारी राजनीतिक बातों पर तबदीलियां करा रहे हैं वहां यह बिल जो लाया गया है, इसको भी पास करें, वैसे नो हम भी यह पास करा स्कते हैं। चिक ग्राप एलान करते हैं कि ग्राप गांधी जी के तौर तरीकों में विश्वास करते हैं तो इसिन्ए जो संविधान में पंशोधन ऋषा भ्राया है उसका जैसा कि सबने कहा पास किया जाना चाहिए। हमारे साथी कुछ दो तरह की भाषा बोल गए मैं एंत्री जो से अशील करता वे कि संविधान की तबदीली का विध्यक हमारे लाए उसके ग्रन्दर यह लाए कि यह सरकार का कर्षव्य होगा, यह हर हिन्द्रस्तानी का हक होएा कि उसे शिक्षा पिल सके, 6 साल से 14 साल तक ग्रानिवार्ध रूप है क्रौर निगरक शिक्षा मिल सके इसके संदर्भ में सरकार को संविधान के ग्रन्दर तबदीली लानी चाहिए

श्री सुन्दर सिंह भंडारी (उत्तर प्रदेश) : उपसभाध्यक्ष महोदय, श्री चौधरी ने इस बिल के द्वारा एक परिवर्तन की श्रपेक्षा की है। प्राथमिक शिक्षा ग्रनिवार्य रूप से 14 वर्ष तक के बच्चों की मिले यह डाइरेक्टिव प्रिंसिपल्ज में तो है, वे चाहते हैं कि फंडामेंटल राइट के रूप में स्वीकार किया जाए। मुझे खुशी होती यदि मुझाव देने के पहले श्री चौधरी साहब इस बात का विचार कर लेते कि फंडामेंटल राइट में जो पहले से चीजें हैं उनकी क्या गति है। वे कौन सी बिगदरी में इस विषय को ले जाना चाहते हैं ? ग्रगर ग्रब पहले की चीजों का रिकार्ड बहुत ग्रच्छा हो, उस को इम्पलीमेंटेशन की परिस्थितियों के बारे में ग्रगर हम सब को संतोष हो तो इस चीज को यहां से हटा कर श्रौर फंडामेंटल राइट की जमात में भर्ती करना उसके पीछे एक तर्क होगा, उसके पीछे एक

वजन होगा। हम जानते है कि पहले भी जो चीजें फंडामेंटल राइटस के अन्तर्गत हुई हैं उनके बारे में हमें संतोष नहीं है और केवल यह तर्क देना कि फंडामेंटल राइट होने के बाद हभ कोर्ट आफ ला में जाकर इसको कार्यान्वित करवा सकेंगे. मैं समझता हं कि उस सम्बन्ध में भी उनको बहत कट् ग्रनभव है । क्योंकि कांस्टीटयशन में ही हमने इस बात का प्रावधान करने में संकोच नहीं किया कि जिन चीजों को हम फंडामेंटल मानते हैं उनके लिए हमने कई बातों में ग्रदालतों का दरवाजा बन्द करने का भी प्रस्ताव 🧗 स्वीकार किया है ग्रीर ग्रगर वह भूले २ हों तो स्राज कांस्टीट्य्शन का नवां गैड्यूल है। इन चीजों को अदालत के द्वारा लाग करवाने के मार्ग में भी रुकावटें पैदा हो रही हैं तो यह क्या गारंटी है कि इस ग्रधिकार को कोर्ट से लागु करवाया जा सकेगा । अब शैड्यल नाइंथ में कोई लिमिट नहीं है जिस प्रकार श्रापने पिछले दिनों नाइथ का उपयोग करके दिखाया । उसके बाद यह दावा करना कि वह केवल राइट भ्राफ प्रोपर्टी तक है उचित न होगा तो फिर नीयत का सवाल श्रा जाता है। कम से कम कांस्टीट्यूशनल बाइंडिंग तो नहीं है। इसलिए मेरा कहना है कि रिसार्टिगट ला वाली बात में न फंसें।

हां मैं यह जरूर मानता हं कि ऋशिक्षा को दूर करने की दिशा में जो हम लोगों की प्राथमिक योजना थी वह असफल हुई है। हम 15 वर्षों में इस देश के अन्दर निरक्षरता को समाप्त करना चाहते थे, हम देश के प्रत्येक बच्चे को शिक्षा मिले इस बात की इच्छा रखते थे, वह पूरी नहीं हो सकी। यह बड़ी चिन्ता का विषय है और इसके संबंध में हमें ठोस विचार करना चाहिए। इसलिए मैं ऐसा समझता हूं कि उनके बिल के जो मुख्य उद्देश्य है वह इसमें आ जाते हैं। इन वर्षों में अब हमने अपने कर्तव्य को क्या नहीं निभाया तथा इस दिशा में क्या किया जा सकता है,

कितनी तेजी बरती जा सकती है, हम इन चीजों का [विचार करें।

एक माननीय सदस्य : यह दिशा एक महत्वपूर्ण कदम है . . .

श्री सुन्दर सिंह भंडारी : मै इसी पर ग्रा रहा हं, ग्रपने विचार देना चाहता हं ग्रौर दूसरे चौधरी साहब ने जो शरण लेने की कोशिश की कि इतने दिनों तक हम राजनैतिक झगड़ों मे फसे हए थे इसलिए हम इस सवाल पर ध्यान नही दे सके चौधरी साहब तो किसानों की चिन्ता करते हुए चले Interruptions [Market Property of the content of th Not you, Sir, but the other 'Chaudhri'-the only person to support you, 'Chaudhri' raised to power two. राजनीति की लडाई लडते हए भी पेट की भूख नहीं भूले थे तो दिमाग की भुख भुलने का कोई कारण या तर्क उपस्थित नहीं होता है । हमने उसकी तरफ ध्यान नहीं दिया, यह हमें स्वीकार करना चाहिए। हम उसकी तरफ ध्यान दें इसकी स्रावश्यकता है स्रौर इसलिए स्राज जो यह तर्क है, यह वाजिब तर्क इसको प्राथमिकता मिलनी चाहिए।

योजना के व्यय में शिक्षा का स्राजकल 3 या साढ़े 3 प्रतिशत खर्चा है। वह स्रपर्याप्त है श्रीर बढ़ना चाहिए इसको बढ़ाये बिना हम ग्रशिक्षा को दूर करने की इस जिम्मेदारी को पूरा नहीं कर सकेंगे। जो शिक्षा के लिये दिया गया धन है उसमे भी, प्राइमरी एजुकेशन पर, कम्पलसरी एजुकेशन पर केवल 31 परसेंट खर्च होता है। शिक्षा मंत्री जी से मैं निवेदन करूगा कि वे इसको भी बढ़ा कर 50 प्रतिशत तक ले जाने का प्रयत्न करें। क्योंकि वास्तव में स्रगर इस सवाल को हल करना चाहते हैं तो गाड़ी कहां स्रटक रही है उस तरफ ी ध्यान देना होगा। श्री बर्मा जी ने एक बड़े

## [ श्री सुन्दर सिंह भंडारी ]

मृद्दे की बात उठाई कि जो प्राईमरी एजकेशन है वह बेसिक एजुकेशन पर ग्राधारित होनी चाहिए क्योंकि जो ग्रांकड़ें हैं वें इस बात का प्रमाण हैं कि 6 से 11 वर्ष तक के बच्चे श्राज 83 परसेंट स्कूलों में जाने लगे हैं। लेकिन 11 से 14 वर्ष तक स्कूल जाने वाले विद्यार्थियों का परसेंट्रेज घट कर 36.9 परसेंट श्रा गया है। श्रब यह इतना बड़ा श्रन्तर क्यों है ? इसका एक कारण यह है कि जब ये 11 वर्ष के बच्चे एक इक्नामिक युनिट बन जाते हैं, फेंमिली के श्रामदनी को बढ़ाने वाली एक शिंह्सियत बन जाते हैं--क्योंकि 11 वर्ष की ग्रायु तक तो माता पिता देखते हैं कि वह घर पर काम का नहीं है, गड़बड़ी करता है, न्युसेंस करता **ग्रतः स्क्**लों में भेंज देते हैं--परन्तू 11 वर्ष की उम्र के बाद उनकी उपादेयता उनकी समझ में ग्राती है तव वे उनको स्कुल से विदड़ा कर लेते हैं। इसके ग्रलावा क्योंकि शिक्षा किताबी ज्ञान तक सीमित है. श्रक्षर ज्ञान तक सीमित है, श्रतः सारे गरीब तबके के व्यक्तियों को इसकी उपादेयता समझ में नही ग्राती है, इसलिए वे 11 वर्ष की श्रायु के बाद श्रपने बच्चों को खेत में, दस्तकारी के कामों में, घर के कामों में या उद्योगों में लगा कर उसमें ज्यादा उपादेयता प्राप्त करने की सभावना को देखते हैं। इस प्रकार शिक्षा गौण हो जाती है ग्रौर माता पिता बच्चे को स्कूल से बुला लेते हैं। श्रौर इसीलिए श्रगर बेंसिक शिक्षा का करीकुला 14 वर्ष तक का एक कम्पैक्ट यूनिट बने, उस माता-पिता को भी यह अनुभव हुआ कि 11 वर्ष को उस को करा लेना, यह उसके स्रोवरस्राल प्रोडिक्टब्ह कैपेसिटि में भी बाधक पड़ेगा और अगर पूरा शिक्षाक्रम, उसके ही बिना ग्रगर हटा लिया गया, तो जो भविष्य में उसको जिन्दगी में अपने पैरों पर खड़े होने की और अपनी ग्राधिक स्थिति को सुधार सकने की जो क्षमता निर्माण होने वाली है, वह अधूरी हो जाएगी । तो उसको स्कूल से विदड़ा करने वाली आदत रुकेगी ।

मुझे ग्रफसोस है कि ग्राज उस तबके के माता पिता शिक्षा से विनय बढाने वाली, शिक्षा से गुण बढ़ाने वाले ग्रास्पेक्ट को उतना एप्रिशिएट नहीं कर पाएगें जितना कि वे उस व्यक्ति के उपादेयता के पक्ष को महत्व दे सकेंगें श्रौर इसीलिए मेरा श्राग्रह है कि हम जहां एक तरफ शिक्षा के लिए टोटल प्लान एलोकेशन के परसेन्टेंज का कम से कम-स्राधा करें वैसे ही यह कम्पलसरी एलोकेशन बढ़ाएं प्राइमरी एजुकेशन को उस प्लान 着 एजुकेशन के स्टेज तक बेसिक एजुकेशन के म्राधार पर एक कम्पैक्ट योजना लेकर चलें तो इस प्रश्न को, जो ग्राज तक डाइरेक्टिव्ह प्रिंसिपल्स में रहते हुए भी हम पूरा नहीं कर सके, या हमारे टार्गेट्स पूरे नहीं हो सके, वह पूरे हो सकेंगें। मुझे पूरा विश्वास है कि ग्रदालतें हमें इस काम में मदद नहीं दे सकतीं। कानून से व्यक्ति को शिक्षा नहीं दी जा सकेगी। हमें विल किएट करना पड़ेगा ग्रौर बिल के साथ साथ इस देश के साधनों में से एक बहुत बड़ा हिस्सा उसके लिए हमें अलग रखना पडेगा, तब जो मन्शा है आपकी, अशिक्षा के अभिशाप को दूर करने की, उसमें हम पूर्ण रूप से सफल हो सकेंगे । धन्यवाद

THE MINISTER OF EDUCATON, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUN-DER): Sir, I appreciate the earnestness of the hon Member, Shri Choudhury, in bringing this Bill for consideration of this House. But I deeply regret that the purpose which he has moved this Bill not be fulfilled by transferring the particular duty from the Chapter on Directive Principles to the Chapter on Fundamental Rights. Why I say so, I would like to indicate to you briefly. In article 37 of Part IV the Constitution, where the Directive Principles of State Policy have been

indicated, it is clearly mentioned that "the provisions contained in this Part shall not be enforceable by any court, but the principles therein laid down are nevertheless fundamental in the governance of the country and shall be the duty of the State t.o apply these principles in making laws" Therefore, this article inakes it a duty of the State to apply principles laid down in this Part making the Laws. It is a positive duty which is enjoined on the State, although it cannot be agitated before any court of law. This is the position. In article 45, as Shri dhury has already mentioned, find that education up to 14 years of age should be made free and compulsory within 10 years from acceptance of the Constitution course, the wording of the article is rather guarded It reads as follows:

"The State shall endeavour to provide, within a period of ten years from the commencement of this Constitution, for free and compulsory education for all children until they complete the age of fourteen years."

You will observe, Sir, that the word used is "endeavour". Now, it is for the State to endeavour. State has endeavoured to impart education, but as the hon. Member, Shri Bhandari has pointed out, this endeavour has not succeeded because of various factors which I shall briefly point out. But before I go to that subject, I would like to indicate the implication of the fundamental rights under the Constitution Now these fundamental rights in Part III impose a negative duty on the State to make any law which takes away or abridges the rights conferred by this Part". It also says that 'any law made in contravention of clause shall to the extent of the contravention, be void". This is tained in Article 13, clause (2) So the Fundamental Right in effect imposes a negative duty on the State not to do something. In other words

if the Directive Principle be transferred to the Fundamental portion then the State cannot make any law depriving the child going to school. But which State is making such a law? Is there any law since our independence made by any State or by Central Government to deprive any child from going school? There is no such law. Similarly, when you speak of right education, now this provision is already there in Article 41 in Directive Principles part I am reading Article 41. I quote:

"The State shall, within the limits of its economic capacity and development, make effective provision for securing the right to work, to education and to public assistance in cases of unemployment old age, sickness and disablement and in other cases of undeserved want."

Therefore, the right to education is subject to the limits of its economic capacity and development. the position. Now, what is the situation today? The situation is that a large number of unildren are going to school. It is true that universalisation of elementary education not yet been achieved. This is target which we would like to achieve within the coming Five Year You might remember, on 5th April 1977 I had made a statement before the Lok Sabha and also before this august House that the present Government would like to shift the priority from the other branches of education to adult education, universalisation of primary education and also non-formal education. I made statement before Parliament on 5th April 1977. Not that we should neglect higher education, but greater emphasis should be laid on three matters, particularly universalisation of elementary education. Pursuant to that I called a conference of Education Ministers of different States and Union Territories August 10-11, 1977 and this confer-

[Dr. Pratap Chandra Chunder] ence recommended that every effort should be made to realise the of universal elementary education to age group 6-14 by the end of the Sixth Plan, that is, 1982-83,  $S_0$  we have already decided to do so. But how do we do it? We cannot do it overnight That would require large amount of money; notAs 25 crores which the honourable Shri Choudhury suggested We have calculated that on a modest estimate it will be near about Rs. 1,326 crores for universalising elementary cation in our country. Now, we have tried to break up the total requirement. We find that roughly 4,86,00,000 children should have to be brought into the school system in the next Plan period. We have tried to break up according to the requirement and keeping in view some of the problems which the honourable Shri Bhandari has pointed out and we find that additional enrolment in formal and full-time channel will be to the extent of 1,60,00,000; then, in formal part-time education children above 9 years ofwill age part-time 1,20,00,000; in non-formal education in the age group 11-14, those who did not go to school dropped out very early, they roughly 40,00,000—total 3,20,00,000. So, the present enrolment for 1977-78 is 9 crores and additional enrolment will be 3,20,00,000 up to 1982-83. The total expected enrolment will 12,20,00,000. Then we will require two more years so that by 1884-85 13,86,00,000 children may be in the schools. The hon, Member has spoken about compulsion. Already. are laws in respect of compulsory attendanc in schools But these laws are not enforced by the States against the parents for withdrawing children from the schools because of the obvious difficulty mentioned by Bhandari. We find that punishing the parents for not sending their children to schools is not the solution to the problem. In fact a similar Bill had come before the House and that was

brought forward by hon. Shri Pranab

Mukherjee in 1970. This Bill proposed addition of article 29A and deletion of article 45. That was exactly like the Bill which Shri Choudhary has brought forward today. Bill was circulated for the views of the State Governments because if the Bill was passed the State Governments had to bear the financial and administrative burden to implement it. Many of the State Governments, Pradesh, Gujarat; namely, Andhra Haryana: Himachal Pradesh; Kerala, Madhya Pradesh, Maharashtra, Orissa, Tamil Nadu, Tripura and West Bengal were not in favour of the Bill. The States of Karnataka, Meghalaya, Punjab and Uttar Pradesh did send their final replies. Assam Bihar had asked for Central for the implementation of the amendment. Only the Government of small Nagaland supported the proposed amendment of the Constitution. is the position. Why did not State Governments accept the proposition? One reason was the financial constraint and more than that they thought that compulsion was rather difficult, and it should be done persuasion. How would you persuade these children to be sent to schools? It could be done only if you vince the parents that education relevant to the practical life of the children and learning will be useful in their lives or for furtherance their lives. Then there should be provision for school meals, school text books and other amenities so that the parents may retain the children in the schools Keeping all these pects in view, we are proceeding step by step. I have approached Planning Commission in connection with this and they have assured us that adequate funds would be provided. But I do not know what funds actually will be provided for purpose. But we are going ahead with our plans and I am having dialogues with the various State ernments We have put the target before us and I have indicated how we propose to achieve it  $\mathbf{w}_{\mathbf{c}}$ going to look after the problem of

universalisation of not only primary education, but also elementary education and also removal of illiteracy. Our Consultative Committee yesterday and we are again meeting tomorrow. We are deeply concerned about the basic problem and I would, therefore, request my hon, friend Shri Choudhary not to press this Bill before this august House because we are quite aware of the problem and we are going ahead with our plans to get over this problem. I may respectfully submit that by simply transferring this obligation to Fundamental Rights Chapter, problem will not be solved. I would not go into the possibilities of litigation because that point has already been touched upon. I would only say that his proposition if accepted, would cast a negative duty on the Government and no Government is going to prevent children from going to schools Already, 5 P.M. there are a large number of States which have made education up to Class VIII, that is, up to

the age of 14, compulsory. But, in spite of that, we find that, after Class VI, sixty per cent of the children drop out from the class and after Class VIII, seventy-five per cent of the children drop out from the school. This is a staggering fact which we have to face.

With these words, Sir, I earnestly request Shri Choudhury to consider the withdrawal of this Bill on our assurance that we are aware of the position and we are striving our level best to meet this very grave situation. Thank you, Sir.

THE VICE-CHAIRMAN (SHRI U. K. LAKSHMANA GOWDA): The House stands adjourned till 11-00 a.m. on Monday.

The House then adjourned at one minute past five of the clock till eleven of the clock on Monday, the 19th December 1977.